

the A.I.R. centres. A provision of Rs. 5 crores has been made in the 1950—85 Plan proposals for construction of quarters at the existing centres. For new schemes, provision has been made as part of the schemes themselves.

2. As for Doordarshan, the Planning Commission have approved a provision of Rs. 2 crores in the Sixth Plan 1978—83 for construction of staff quarters. It is now proposed to construct these quarters at Raipur, Muzaffarpur, Gulbarga, Sambalpur, Srinagar and Mussoorie.

भारत को कुवैत द्वारा कच्चे तेल का सप्लाई

2254 श्री कलराज मिश्र : क्या पेट्रोलियम, रसायन और उर्वरक मंत्री यह बातने को कृपा करेंगे कि :

(क) क्या कुवैत सरकार ने भारत को पर्याप्त मात्रा में कच्चे तेल की सप्लाई करने की बात सिद्धांत रूप से स्वीकार कर ली है ; यदि हां, तो क्या सप्लाई भारत पहुँच चुकी है ; और

(ख) यदि हां, तो इस संबंध में ब्यौरा क्या है ?

†[Supply of crude by Kuwait to India

2254 SHRI KALRAJ MISHRA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government of Kuwait has agreed in principle to supply substantial quantity of crude to India, if so, whether the supply has reached India; and

(b) if so, what are the details in this regard?]

पेट्रोलियम, रसायन और उर्वरक मंत्री (श्री पी० सी० सेठी) : (क) और (ख)

वर्ष 1981 के लिए खनिज तेल और पेट्रोलियम उत्पादों की सप्लाई के लिए कुवैत की राष्ट्रीय तेल कम्पनी के साथ समझौतों पर हस्ताक्षर हो चुके हैं। इस सम्बन्ध में और अधिक ब्यौरे देना अन्तर्राष्ट्रीय व्यापार व्यवहारों और राष्ट्रीय हित के विरुद्ध होगा।

†[THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b) Agreements for supply of crude oil and petroleum products for 1981 have been signed with the National Oil Company of Kuwait. It would be contrary to international trade practices and also against our national interest to divulge further details.]

Power generation in the country

2255. SHRI HARVENDAR SINGH HANSPAL: Will the Minister of ENERGY be pleased to state:

(a) whether he has recently written to the State Governments to take urgent measures to step up power generation to meet the growing energy requirements; and

(b) if so, the reaction of the States in this matter and also the progress made in this direction during the last one year?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) Yes, Sir.

(b) From the replies received from some of the State Governments, it is seen that they have appreciated the initiative taken by the Centre in suggesting measures for improving the power generation in the country. These letters were issued in July, 1980. They are part of a continuing process of inter-action between the Centre and the States regarding improvement in the power generation. However, partly as a result of the action taken in this direction, the energy generation in the country

during the month of October, 1980 and November, 1980 has increased by about 7.3 per cent and about 20.5 per cent respectively over the generation in the corresponding period last year. The capacity utilisation of thermal power plants has also shown considerable improvement in the month of November, 1980 when the plant load factor has increased from 42 per cent to about 45.6 per cent.

Transfer of Chief Justices of States

2256. SHRI AMARPROSAD CHAKRABORTY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware that the transfer of Chief Justices from their respective States will create much delays in the dispensation of justice to the litigant public due to the ignorance of the judges regarding the State laws and local languages; and

(b) if so, what is the reaction of Government in this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) and (b) Government do not feel that transfers of the Chief Justices will lead to delay in the dispensation of justice.

Accident in WALNI coal mines

2257. SHRI B. D. KHOBRADE: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that one person died and two persons were injured in an accident in WALNI coal mines in Silewara of Western Coal Fields on 26th November, 1980 due to fall of roof;

(b) whether similar accidents have occurred in the recent past;

(c) if so, what are the reasons for such continuous accidents; and

(d) what steps are being taken to prevent such accidents?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) Yes, Sir.

(b) No accident of this type has occurred in the WALNI colliery in the recent past.

(c) Does not arise.

(d) The Committee on Safety in Coal Mines, set up by Government, has inter alia studied the occurrence of accidents as a result of roof fall. It has come to the conclusion that such accidents can be avoided with increased mechanisation in the coal mining operations. For this purpose mechanisation of the coal face should be introduced through longwall mining, mechanisation of board and pillar system and better stowing operations. Since the mechanisation involved requires time a number of other measures to prevent roof fall accidents have been suggested by the Committee. These recommendations have been accepted and are being implemented according to a time bound programme. As a result of measures taken to improve safety conditions in coal mines the rate of accidents has declined.

Displaced persons who died in the camps at Dandakaranya

2258. SHRI AMARPROSAD CHAKRABORTY: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) how many displaced persons including children have died in the camps at Dandakaranya since they were taken there for rehabilitation;

(b) what medical facilities and dietary provisions are being provided to save the unfortunate persons during the period pending their rehabilitation;

(c) how much amount of money has been spent for adequate provisions for diet and medical facilities for those families of displaced persons in Dandakaranya during the last three years; and